

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 3319
ANSWERED ON 28.03.2025

CONSTITUTION OF RAILWAY ADVISORY/CONSULTATIVE COMMITTEES

3319 # SHRI GHANSHYAM TIWARI:

Will the Minister of RAILWAYS be pleased to state:

- (a) the criteria adopted by the Ministry in constituting the Railway Advisory/ Consultative Committees and their constituents;
- (b) the number of constituents/ members that a Member of Parliament can recommend/ nominate for such committees;
- (c) whether this entitlement of the Member of Parliament has been curtailed recently; and
- (d) if so, the details thereof along with the reasons therefor?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): With a view to securing better representation of railway users and affording more frequent opportunities for consultation between Railway Administrations and users on matters relating to the services provided by Railways and means of improving the efficiency of such services, the Railway Users' Consultative Committees are established at various levels.

The composition of Railway Users' Consultative Committees/Council varies depending upon the level of the Committee/Council. However, broadly there is a provision to nominate representatives of local Chambers of Commerce, Trade Associations & Industries and Agricultural Associations, Registered Passengers Association, State Government Representatives, Member from the State Legislature, Consumer Protection Organization, Association of Persons with Disability, nominees of Union Minister & Hon'ble Members of Parliament, and 'special interest' nominees. Hon'ble Members of Parliament are also nominated on some committees/council on the recommendation of Ministry of Parliamentary Affairs.

Hon'ble Members of Parliament/Union Ministers can nominate their representative(s) on Divisional Railway Users' Consultative Committee(s) (DRUCCs) and Zonal Railway Users' Consultative Committee(s) (ZRUCCs) as under:-

- i. On DRUCCs, Hon'ble MP, Rajya Sabha can nominate one representative on any one Divisional Railway Users' Consultative Committee (DRUCC) serving the State from where Hon'ble MP has been elected.
- ii. Hon'ble MP, Lok Sabha can nominate one representative on each of the DRUCC serving his/her constituency.
- iii. Nominated MPs can nominate one representative on any one DRUCC on Indian Railways.
- iv. Hon'ble Union Ministers, Rajya Sabha can nominate one representative each on any one ZRUCC and any one DRUCC serving the State from where Hon'ble Minister has been elected.
- v. Hon'ble Union Minister, Lok Sabha can nominate one representative each on the Zonal Railway Users' Consultative Committee(s) (ZRUCC) and DRUCC(s) serving his/her constituency.

No curtailment in the entitlement of Hon'ble Union Ministers/MPs regarding nominating their representatives on Users' Consultative Committees has been made in recent past.
